

MINISTRY OF FINANCE
(Department of Revenue)
Central Board of Excise and Customs
NOTIFICATION
New Delhi

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G.S.R. No..... In exercise of the powers conferred by the proviso to article 309 of the constitution and in supersession of Group 'B' posts in Customs Marine Organization of the Customs and Central Excise, under the Ministry of Finance, Department of Revenue Recruitment Rules, 2004 and as amended, the President hereby makes the following rules for regulating the method of recruitment to Group 'B' posts in Customs Marine Organization of Directorate of Logistics (Marine Wing), Customs and Central Excise under the Ministry of Finance, Department of Revenue, namely :-

1. **Short Title and Commencement** :- (1) These rules may be called the Directorate of Logistics (Marine Wing) (Group 'B' posts), Recruitment Rules, 2015.

(2) They shall come into force on the date of their publication in the official Gazette.

2. **Number of Posts, classification and scale of pay** :- The number of posts, its classification and the scale of pay attached hereto shall be as specified in Column (2) to (4) of the schedule annexed to these rules.

3. **Method of recruitment, age limit, other qualification, etc.** :- The method of recruitment, age limit, qualification and other matters related to the said posts shall be specified in column (5 to 13) of the said schedule.

4. **Disqualification** :- No person,

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(a) who, having a spouse living, has entered into or contracted a marriage with any person;

shall be eligible for appointment to said posts:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. **Power to relax** :- Where the Central Government is of the opinion that it is necessary or expedient to do so, it may, by order, and for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. **Saving** :- Nothing in these rules shall affect reservations, relaxations of age limits and other concession required to be provided for the Schedule casts, the Schedule Tribes and other special categories of person in accordance with the orders issued by the Central Government from time to time in this regard.